

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 1236/2016

IN THE MATTER OF:

Mr. Nitin Khandelwal

.....Petitioner

v.

Maini Construction Equipments Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434 & 439

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) :

For the Respondent(s) :

ORDER

The report filed by the Insolvency Professional is taken on record. The office is directed to maintain the record to be utilized at the time of final hearing.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017

Vineet